

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.409**  
**IB/184/ND/2024**

**IN THE MATTER OF:**

Sh. Sanjeev Tyagi Proprietor of M/s Meenal Construction	...	Applicant
Versus		
Delhi Infratech Limited	...	Respondent

**Under Section 9 (IBC)**

**Order delivered on 05.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

No representation on behalf of the Applicant. On .03.06.2024 this Tribunal is directed the Applicant to take fresh steps and post to 05.07.2024. Today no representation on behalf of the Applicant and not complied with the order dated 03.06.2024. It seems that the Applicant is not interested to pursue the matter. Therefore, the application is **dismissed** for non-prosecution.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**